

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST : DELHI

Bail Application No. 2135

FIR No. Not Known

PS : Khyala

U/S: Not Known

State Vs. Shaheed

03.10.2020

The court of undersigned is having duty today as per circular/ duty roster dated 28.09.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail filed on behalf of the applicant/accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

None for the applicant/ accused despite repeated calls since morning.

Ms. Jyoti, Counsel from DCW.

As observed, none appeared for the applicant/accused on the last date of hearing as well and relevant particulars of the case not mentioned. Therefore, the application is dismissed and disposed off accordingly.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
03.10.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST : DELHI

FIR No. 536/2018
PS : Punjabi Bagh
U/S: 363/376 IPC & 6 POCSO Act.
State Vs. Arjun Kamat

03.10.2020

The court of undersigned is having duty today as per circular/
duty roster dated 28.09.2020 of Ld. District & Sessions Judge, West,
Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting
regular bail filed on behalf of the applicant/accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Yash Kumar, Ld. Counsel for applicant / accused.

Ms. Jyoti, Counsel from DCW.

Neither the IO is present nor any reply to the bail application has
been filed. Victim is also absent. Let the notice be issued to the concerned
IO to file the reply on the next date of hearing. Victim be also summoned
through IO.

Put up for consideration on 09.10.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
03.10.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST : DELHI

Bail Application No. 2290

FIR No. 589/2020

PS : Tilak Nagar

U/S: 394/397/411/34 IPC & 25/27 Arms Act

State Vs. Charan Singh Tyagi

03.10.2020

The court of undersigned is having duty today as per circular/ duty roster dated 28.09.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail filed on behalf of the applicant/accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. S.H. Ansari, Ld. Counsel for applicant / accused.

Ms. Jyoti, Counsel from DCW.

IO/ ASI Mahavir present

Ld. counsel for applicant / accused contended that the applicant / accused Charan Singh Tyagi is in J/C since 12.06.2020; charge-sheet has already been filed; has not committed any offence and he has been falsely implicated in the present case. It is submitted that one of the co-accused has been granted anticipatory bail and other co-accused has been granted interim protection. Request is made to allow the bail application accordingly.

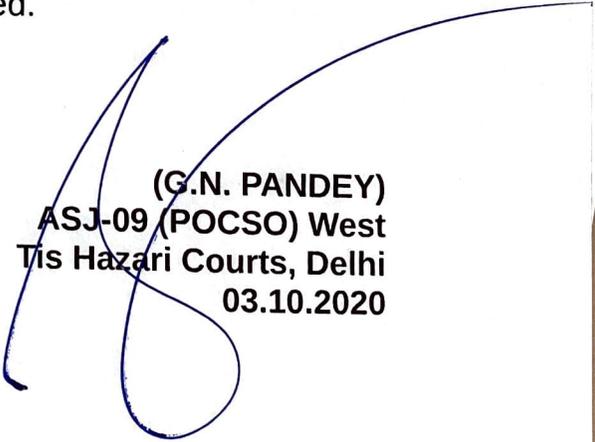
Ld Addl. PP for the State submitted that no ground for bail is made out at this initial stage.

I have heard arguments and gone through records/charge-sheet. Contentions of the counsel for the accused appears to have substance. After hearing arguments from both sides, the period of custody of the accused from 12.06.2020; MLC of the victim shows that the simple injury caused to him and charge-sheet already filed, there appears that no purpose would be served by keeping the accused / applicant in custody. In view of the facts and circumstances, applicant / accused

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST : DELHI

Charan Singh Tyagi is granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to condition that he shall appear before the court on each and every date of hearing during trial. Application stands disposed off.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance. A copy of order be also given dasti to the counsel for applicant / accused.



**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
03.10.2020**

C.C. No.
IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST : DELHI

Bail Application No. 2169
FIR No. 685/2017
PS : Punjabi Bagh / EOW/West
U/S: 406/420/120B/34 IPC
State Vs. Manoj Chaudhary

03.10.2020

The court of undersigned is having duty today as per circular/ duty roster dated 28.09.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail filed on behalf of the applicant/accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Jagat Rana. Ld. Counsel for applicant / accused.

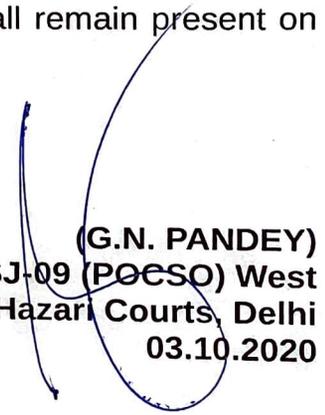
Ms. Jyoti, Counsel from DCW.

IO/Inspector Gurmail Singh in persons.

Arguments heard.

The presence of complainant is required, therefore, let notice be issued to the complainant through IO for next date of hearing.

Put up for consideration on **08.10.2020**. IO shall remain present on the date fixed.


(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
03.10.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST : DELHI

Bail Application No. 2209
FIR No. 642/2020
PS : Punjabi Bagh
U/S: 36(2)(n)/313
State Vs. Ashwani Nirala

03.10.2020

The court of undersigned is having duty today as per circular/ duty roster dated 28.09.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail filed on behalf of the applicant/accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh.R.K. Gautam Ld. Counsel for applicant / accused.

Sh. D.B. Yadav, Counsel for complainant along-with complainant / victim in person.

Ms. Jyoti, Counsel from DCW.

Arguments heard at length.

The first bail application of the applicant/ accused was dismissed by Sh. Pooran Chand, Ld. ASJ-02, West vide detailed order dated 28.07.2020 before filing of charge-sheet. Only grievance of the victim is that the accused has not married with her and she still wants to marry him. Counsel for the accused may seek view of the applicant/ accused whether he wants to marry to victim and apprise the court on the next date of hearing. It is submitted that matter was heard in detail and therefore, it may be adjourned for the said court.

At request, matter is adjourned to **07.10.2020**. Ahlmad is directed to send the application along-with charge-sheet before the concerned court for date fixed. IO be summoned. Victim also shall remain present on the date fixed.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.320/2020
P.S. Ranjit Nagar
State Vs. Jakir @ Salman
U/s 363/354A IPC and 8 POCSO Act

03.10.2020

(Physical Hearing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 28.09.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for granting interim bail moved on behalf of the applicant/accused received from the Jail through Jail Superintendent.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. R. R. Jha, Legal Aid Counsel for the applicant/accused.

Arguments heard. Reply to the bail application received from the IO W/SI Meenakshi perused.

It is submitted by the counsel for the applicant/accused that the applicant/accused is innocent and is in JC since 04.09.2020. It is also submitted that the applicant/accused is covered under the guidelines dated 07.04.2020 of High Power Committee of Hon'ble Delhi High Court for granting bail to the inmates during Covid-19. He prayed that in view of the guidelines issued by the Hon'ble High Court of Delhi, the applicant/accused be granted interim bail for a period of 45 days.

On the other hand, Ld. Addl. PP for the State though opposed the bail application by stating that the allegations levelled against the applicant/accused are serious in nature but fairly conceded the guidelines issued by the Hon'ble High Court of Delhi for granting interim protection/bail to the inmates/accused persons during Covid-19.

As per FIR, the accused has been booked for the commission of offence punishable under Section 363/354A IPC and 8 POCSO Act. These sections provides maximum punishment for a period

of 5 years. The accused is in custody since 04.09.2020. Keeping in view the punishment as provided in the sections for which the accused had been booked and his detention period, the accused is covered under the guidelines issued by Hon'ble Delhi High Court for granting bail to the inmates during Covid-19. Considering the overall facts and circumstances of the case, present situation of Covid-19 and guidelines of Hon'ble High Court, the accused is admitted to interim bail from today till 31.10.2020 on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent. It is directed that after the expiry of period of interim bail, the applicant/accused shall surrender before the Jail Superintendent on 01.11.2020. With the above directions, bail application stands disposed off.

Copy of the order be given dasti. Copy of the order be also forwarded to concerned Jail Superintendent for information and compliance.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi/03.10.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.229/2020

P.S. Patel Nagar

State Vs. Chanchala Devi & Naveen Kumar

U/s 498A/46/34 IPC

03.10.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 28.09.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 Cr.P.C. filed on behalf of the applicants/accused persons for granting anticipatory bail.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Ganesh Chand Sharma, Ld. counsel for the
applicants/accused persons (Through VC).
IO SI Satyaveer with case file.

Arguments heard. Reply to the bail application filed by the IO perused.

This is an application for anticipatory bail. Applicants are the mother in law and father in law respectively of the complainant. Upon being asked about the custodial interrogation of the applicants/accused persons, the IO submitted that both the applicants/accused persons have joined the investigation on 12.08.2020 and their custodial interrogation is not required in this case. In his reply also, the IO stated that the accused persons are not required in this case. In view of the facts and circumstances, it is directed that in the event of arrest, the applicants/accused persons shall be released on bail on furnishing personal bond in the sum of Rs.20,000/- each with one surety in like amount to the satisfaction of IO/SHO concerned. However, the applicants shall join the investigation as and when required. With the above direction, bail application stands disposed off.

Copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi/03.10.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST : DELHI

**Video Conferencing
Bail Application No. 2108
FIR No. 08/14
PS : Tilak Nagar
U/S: 393/394/34 IPC
State Vs. Jitender Garg**

03.10.2020

The court of undersigned is having duty today as per circular/ duty roster dated 28.09.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail filed on behalf of the applicant/accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Rashid Hasmi, Ld. Counsel for applicant / accused through VC.

Ms. Jyoti, Counsel from DCW.

Report filed be taken on record.

Arguments heard through VC.

Let the charge-sheet be called for the next date of hearing.

At request, put up for consideration on **07.10.2020**. IO be summoned.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
03.10.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST : DELHI

Video Conferencing
Bail Application No. 2236
FIR No. 705/2020
PS : Paschim Vihar West
U/S: 376D/3397/506/34 & Section 25 Arms Act
State Vs. Deepak @ Ors.

03.10.2020

The court of undersigned is having duty today as per circular/ duty roster dated 28.09.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail filed on behalf of the applicant/accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Ashok Sharma, Ld. Counsel for applicant / accused.

Ms. Jyoti, Counsel from DCW.

Arguments heard through VC.

Let the charge-sheet be called for the next date of hearing.

Complainant also be summoned through IO for next date of hearing.

At request, put up for consideration on **12.10.2020**. IO be summoned.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
03.10.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST : DELHI

**Video Conferencing.
Bail Application No. 2316
FIR No. 322/2020
PS : Tilak Nagar
U/S: 394/397/411/34 IPC &
State Vs. Jatin @ Bhokla**

03.10.2020

The court of undersigned is having duty today as per circular/ duty roster dated 28.09.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail filed on behalf of the applicant/accused.

Pr. : Ms. Nimmi Sisodia, Ld. Spl. Addl. PP for the State.

Sh. Pankaj Kishore Gupta, Ld. Counsel for applicant / accused.

Ms. Jyoti, Counsel from DCW.

Report filed be taken on record.

Arguments heard through VC.

Let the charge-sheet be called for the next date of hearing.

At request, put up for consideration on **08.10.2020**. IO be summoned.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
03.10.2020**